

troughing of under frame wiring, etc.

- (2) Adoption of effective security measures in providing protection to coaching stock at stations and yards by R. P. F.

Maintaining round the clock watch by the R. P. F. of the Loco, Carriage and Wagon Shops and Stores and manning their exits.

- (3) Deployment of armed R. P. F. staff in affected yards and pockets.
 (4) Close watching over the movement of criminals by the R. P. F. and deployment of plain-clothes staff for collection of information and effecting raids on receivers of stolen property.
 (5) Arresting and prosecution of offenders under the RP(UP) Act, 1966.
 (6) Utilisation of R. P. F. Dog Squads in affected yards and Sections.

(d) Number of convictions for such thefts during the year 1968. } 491
 Amount of stolen property recovered during the year 1968 } Rs. 4 30 lakhs

(e)

Year	No. of Railway employees dismissed
1966	4
1967	11
1968	5

Levy of Education Taxes on Scheduled Castes and Scheduled Tribes People in Ahmedbad

2453. SHRI S. M. SOLANKI : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the Corporation and the Revenue Department collect education tax in the cities like Ahmedabad from the scheduled caste people though they are given free education ; and

(b) whether Government propose to seek information from the Gujarat Government regarding this kind of tax and their reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) and (b). An Education Cess of nominal value, which consists of (a) a surcharge on all lands except lands which are included within a village site and not assessed to land revenue and (2) a tax on lands and buildings in Urban areas, is levied on all the members of general public (including Scheduled Castes) under the Gujarat Education Cess Act, 1962. The Cess is in fact, a levy on property collected for the purpose of meeting the cost of education in the State of Gujarat. As noting inequitable or discriminatory is disclosed, there would appear to be no case for Central interference in this matter.

Additional Passenger Train between Itarsi and Allahabad

2454. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of RAILWAYS be pleased to state :

(a) whether the demand for an additional Passenger Train on the Itarsi-Allahabad section of the Central Railway is being made since long ; and

(b) the reasons why it has not yet been met and when it is likely to be met ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) This demand is expected to be substantially met with the increase in the frequency of 41Dn/42UP Janata Expresses from four to six times a week between Bombay VT and Allahabad with effect from 1.4.69.

Industrial Licensing Policy

2455. SHRI RAMACHANDRA VEERAPPA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Punjab Government have urged the Union Government to recast the Industrial licensing policy in the private sector undertakings ; and

(b) if so, the reaction of Government thereto ?